

1	2	3	4	5	6	7			
Gross Budgetary Support									
BSNL (Loan)									
ITI	1.00	1.00	0.00	0.00	0.00	0.00	1.00	1.00	0.00
WMO	15.00	6.38	0.00	15.00	15.00	4.15	15.00	6.00	4.32
WPC	11.40	16.92	8.25	4.00	9.70	3.69	1.00	4.00	1.14
TRAI	3.00	8.00	3.00	10.00	10.00	3.00	10.00	10.00	10.00
TDSAT	1.25	1.25	1.15	1.00	1.30	1.30	1.00	1.20	1.19
TEC20.25	0.45	0.13	10.00	1.01	0.00	8.00	1.90	1.33	
C-DoT	129.10	99.00	96.00	153.00	121.82	109.00	300.00	140.00	100.00
UMA&N	1.00	1.00	0.00	5.00	0.00	0.00	61.00	52.00	0.00
TETC	6.00	4.00	0.00	5.00	3.00	3.01	5.00	0.05	0.00
TAT (TDIP)	2.00	4.00	3.66	2.00	2.00	1.60	3.00	3.00	1.78
DS	150.00	108.00	108.00	170.00	561.17	561.17	26.00	211.85	267.62
SUBTOTAL	340.00	250.00	220.19	375.00	725.00	686.92	431.00	431.00	387.38
GBS									
TOTAL	2556.97	1609.30	844.04	2434.60	1950.24	1265.37	1626.02	1528.00	1170.86
PLAN									

Preservation of telecom records

3205. SHRIMATI BRINDA KARAT: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state the regulations and procedures relating to the security and period of preservation of documents and records pertaining to matters of public importance relating to telecommunications in MTNL, BSNL, VSNL, collaborative units and private sector telecommunications companies?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): Sir, the telecommunications companies to whom Licence has been issued by the Government for providing telephone services are required to preserve the records as per provisions in the respective Licence Agreement. In this regard following stipulations have been made in the Licence Agreement(s) for Unified Access Service (UAS)/Cellular Mobile Telephone Service (CMTS):—

- (a) The LICENSEE shall invariably preserve all billing and all other accounting records (electronic as well as hard copy) for a period of THREE years from the date of

publishing of duly audited and approved Accounts of the company and any dereliction thereof shall be treated as a material breach independent of any other breach, sufficient to give a cause for cancellation of the LICENCE,

- (b) The LICENSEE shall maintain all commercial records with regard to the communications exchanged on the network. Such records shall be achieved for at least one year for scrutiny by the Licensor for security reasons and may be destroyed thereafter unless directed otherwise by the licensor.
- (c) The Government in the Ministry of Information and Broadcasting may direct the Licensee providing IPTV service to ensure preservation and retention for a period of 90 days unless specified otherwise, of different kinds of content made available to their subscribers and requires it to ensure its security and also that it is not tampered with during such period. The Licensee providing IPTV service may be required to produce the same to the Government or its authorized representative, as and when required and the Licensee providing IPTV service will be required to ensure compliance to all such directions.

Further, in regard to records related to Lawful interception, as per Rule 419(A) of Indian Telegraph Rules, the service providers shall destroy records pertaining to directions for interception of message within two months of discontinuance of the interception of such messages and in doing so they shall maintain extreme secrecy.

SPV for laying optical fibre network

3206. DR. T. SUBBARAMI REDDY: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether in a bid to boost broadband infrastructure, Government is planning to form a Special Purpose Vehicle (SPV) to rollout 5 lakh route kms. of optical fibre network to connect all gram panchayats in the country;

(b) if so, whether central public sector undertakings which already own optical fibre cable including Bharat Sanchar Nigam Ltd., Rail Tel, etc. will have responsibility for developing hardware, applications and other software required for service delivery;

(c) if so, the main reasons therefor and to what extent this project will fill the requirements of one lakh villages; and

(d) if so, the details of same project and by when they are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) No specific inputs in this regard.

(b) to (d) Do not arise in view of (a) above.